

SHRI H. C. DASAPPA: May we have the gist of the answer in English?

MR. CHAIRMAN: 'Vikas' is development, and 'poshan' is maintenance.

SHRI H. C. DASAPPA: It is all Sanskrit.

MR. CHAIRMAN: That is why I am giving you the meaning.

श्री नवाब सिंह चौहान : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि राज्य सरकार इस विषय में क्या कदम उठा रही हैं। क्या उनके कोई सुझाव आये हैं ?

श्री अजित प्रसाद जैन : अभी तक तो कोई सुझाव नहीं आये हैं, जब आयेंगे तो पूरा विचार किया जायेगा।

INDIA'S CONTRIBUTION TO I.L.O.

*279. SHRI B. K. MUKERJEE: Will the MINISTER FOR LABOUR be pleased to state:

(a) the amount paid by Government as their contribution to the International Labour Organisation for the years 1952 and 1954; and;

(b) the amount spent by Government towards the expenses of their delegates and their advisers for attending the International Labour Organisation sessions and its committees during each of the last three years?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). A Statement is placed on the Table of the House. [See Appendix VIII, Annexure No. 71]

SHRI B. K. MUKERJEE: Is it a fact that under the I.L.O. constitution a delegation may be accompanied to the conferences with advisers to the extent of the number of the items on the agenda?

MR. CHAIRMAN: If there are 50 items on the agenda, then 50 advisers.

SHRI ABID ALI: For the annual session the delegations have to be accompanied by advisers. We generally fix a reasonable number of advisers looking to the requirements of the agenda.

SHRI B. K. MUKERJEE: May I know whether during the last three years advisers went with the labour delegate to the I.L.O. Conferences or not?

SHRI KHANDUBHAI K. DESAI: In the last two years, two advisers were sent. The Government thought that two advisers were quite adequate looking to the agenda.

SHRI R. U. AGNIBHOJ: If the advisers were to be more than the delegates, then the advisers themselves might be called delegates.

MR. CHAIRMAN: But the number of the delegates is fixed. The number of advisers is the responsibility of the Government.

SHRI B. K. MUKERJEE: May I know whether there were any advisers sent with the delegate attending the Industrial Committee of the I.L.O.?

SHRI ABID ALI: It is not necessary. They can go at their own expense.

SHRI B. K. MUKERJEE: May I know if the country would be deriving sufficient benefit out of the contributions made to the I. L. O. if we do not send an adequate number of advisers to function in the various Committees set up by the I.L.O.?

SHRI KHANDUBHAI K. DESAI: We are getting adequate advantage out of the money we are spending on sending advisers.

DR. P. C. MITRA: May I know whether all the delegates were taken from various labour organisations and, if so, the organisations from which they were taken?

SHRI ABID ALI: It is a tripartite delegation, not only a labour delegation. Government representatives, employers and employees all attend this session.

WOMEN EMPLOYED IN GINNING MILLS

*280. SHRIMATI SAVITRY NIGAM: Will the Minister for LABOUR be pleased to state the number of women labourers employed in ginning industries?

श्रीमती सावित्री निगम (श्री आबिद अली) : कपास धुनने और पेरने के उद्योग में महिला श्रमिकों की दैनिक औसत संख्या सन् १९५० में भाग क, ख और ग राज्यों में ४८,७९७ थी। सन् १९५२ में ६ क राज्यों और दिल्ली, अजमेर और कोर्ग में महिला श्रमिकों की संख्या २७,०९७ थी।

J [THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): The average daily employment of women workers in the ginning and pressing industry, in Part A, Part B and Part C States, during 1950, was 48,797. During 1952, in 9 Part A States and Delhi, Ajmer and Coorg, 37,097 women workers were employed in the industry.]

श्रीमती सावित्री निगम : श्रीमन्, क्या मंत्री महोदय को यह विदित है कि इन जिनिंग इंडस्ट्रीज में जो स्त्रियां काम करती हैं उनको सीजन के दिनों में इतना काम करना पड़ता है कि कोई इंटर्वल या लंच आवर भी नहीं मिलता ?

श्री आबिद अली : अगर ऐसा होता है तो बहुत बेकायदा होता है, और इस बारे में हमें तफसीलात दी गई तो सख्त कार्रवाई की जायगी क्योंकि यह चीज फैक्टरी एक्ट के खिलाफ है।

श्रीमती सावित्री निगम : क्या इन्हें ओवर टाइम काम करने पर कोई ओवरटाइम वेंजेज मिलते हैं ?

श्री आबिद अली : कायद के लिहाज से देना लाजिमी है।

श्रीमती सावित्री निगम : श्रीमन्, क्या मंत्री महोदय यह बताने की कृपा करेंगे कि स्त्री और पुरुषों के वेंजेज में क्या अंतर है ?

श्री आबिद अली : कुछ फर्क तो जरूर है। अगर किसी खास उद्योग के श्रमिकों के बारे में जानकारी चाहिए तो मेम्बर साहिब के नोटिस देने पर हम रिपोर्ट प्राप्त करके यहां उपस्थित कर देंगे।

श्री कन्हैयालाल डी० बेंदा : क्या मंत्री महोदय को यह मालूम है कि पार्ट बी और सी राज्यों में जहां छोटी छोटी फैक्टरियां हैं उनमें स्त्रियां से आठ घंटे से अधिक काम लिया जाता है और अगर वे अधिक काम के लिये पैसा मांगती हैं या उसका विरोध करती हैं तो बदले में उन्हें नौकरी से निकाल दिया जाता है ?

श्री आबिद अली : अभी मैं जवाब में अर्ज कर चुका हूं कि अगर ऐसा होता है तो बहुत बेकायदा होती है, और इस बारे में हमें जानकारी दी गई तो सख्त कार्रवाई की जायगी।

श्रीमती सावित्री निगम : क्या मंत्री महोदय ने सोशल वेलफेयर बोर्ड से जो "सोशल वेलफेयर" मैगजीन निकली है उसकी राय को देखा है कि उसमें साफ साफ लिखा हुआ है कि स्त्रियों को ओवरटाइम काम करना पड़ता है, उनको ओवरटाइम के लिए कुछ वेंजेज भी ज्यादा नहीं मिलते और उनको लंच आवर में कोई छुट्टी नहीं मिलती ?

श्री आबिद अली : वही जवाब है जो इसके पहले दे चुका हूं।

श्रीमती शारदा भार्गव : स्त्रियों और पुरुषों के वेतन में फर्क क्यों रखा गया है ?